

3857

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No.693/2023
IN MATTER OF:



Original Motion matter in re: News item appearing in Deccan Herald dated 24.10.2023 entitled
"Pollution Control Boards are weak link"

**PROGRESS REPORT AFFIDAVIT OF ARUNACHAL PRADESH STATE
POLLUTION CONTROL BOARD.**

I, Smt. Koj Rinya, d/o Lt. Koj Tajang, aged about 45 years and having office at Arunachal Pradesh State Pollution Control Board (APSPCB), Paryavaran Bhawan, Papu Hill, Yupia Road, Naharlagun, Arunachal Pradesh, the deponent herein, do hereby solemnly affirm and state as under: -

That I, in the capacity of Member Secretary of the Arunachal Pradesh State Pollution Control Board, am fully conversant with the facts of the case on the basis of the records made available in the office and hence competent and authorized to depose and swear the present Reply Affidavit as under:

The present affidavit is being filed in pursuance and compliance of the directions issued by this Hon'ble Tribunal in its order dated 11.09.2024 whereby in para 7 of the order has directed the Member Secretary of all SPCBs/ PCCs to file an affidavit one week before the next hearing date 28.01.2025, providing progress report indicating the compliance in respect of Arunachal Pradesh State Pollution Control Board on the subjects mentioned below:

A. Sanction of posts with timeline:

The Government of Arunachal Pradesh has sanctioned 27 posts under Arunachal Pradesh State Pollution Control Board, Naharlagun. All the sanctioned posts are filled. There is no vacant post left.

B. Details of Laboratories w.r.t. Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

There are four laboratories namely at Head Office (1) Air Laboratory (2) Water Laboratory and Regional Office (1) Air Laboratory (2) Water Laboratory.

At present, the laboratories are equipped for monitoring of ambient air quality parameters such as PM_{2.5}, PM₁₀, SO₂, NO₂ and water quality parameters such as Turbidity, Conductivity, pH, Temperature, Chemical Oxygen Demand (COD), Biochemical Oxygen Demand (BOD), Dissolved Oxygen (DO) which are monitored regularly and data are uploaded under Environment Air Quality Data Entry System (EAQDES) and Environment Water Quality Data Entry System (EWQDES) of CPCB portal respectively. The ambient noise monitoring is also carried out using sound level meter during Dipaawali as per the directions of CPCB.

Further, the board has procured the required equipments and apparatuses for monitoring of Total Coliform and Fecal Coliform with financial support under 'Abatement of Pollution' Scheme during the FY 2023-24.



Judicial Magistrate 1st Class -
A.P. Civil Secretariat
Itanagar





The Regional Office Namsai has become functional from January 2025 with installation of one Air Quality Monitoring Station for generating parameters such as PM_{2.5}, PM₁₀, SO₂, NO₂ and equipped with water quality monitoring equipments for generating basic water quality parameters such as Turbidity, Conductivity, pH, Temperature, Chemical Oxygen Demand (COD), Biochemical Oxygen Demand (BOD), Dissolved Oxygen (DO). The Board has procured the required equipments and apparatuses for monitoring of Total Coliform and Fecal Coliform.

The Board is planning for notification of its laboratories as State Water Laboratory, State Air Laboratory and Environment Laboratory under EPA 1986 and it may take 18 months to complete the process.

In light of the above, it is humbly submitted that Arunachal Pradesh State Pollution Control Board shall always abide by the orders and directions passed by the Hon'ble Tribunal in the present case.

VERIFICATION

Verified at Itanagar on this 21stth of January, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing has been concealed therein.

(DEPONENT)
(Koj Rinya, IFS)
Member Secretary
Arunachal Pradesh State Pollution
Control Board

Identified By me:

Signed before me:

**Member Secretary
APSPCB, Nlg.**

[Signature]
Judicial Magistrate 1st Class
A.P. Civil Secretariat
Itanagar

3859

IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION No. 693 /2023

IN THE MATTER OF SUO MOTO : News item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023.

VAKALATNAMA

I, Smt Koj Rinya, IFS, Member Secretary, Arunachal Pradesh State Pollution Control Board in the above matter, do hereby appoint and retain Surendra Kumar, Advocate of the Kolkata High Court & National Green Tribunal, Eastern Zone, Kolkata to act and appear for me/us in the above matter and on my/our behalf to conduct and prosecute(or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed herein including proceedings in taxation and application for Review to file and obtain return of documents and receive money on my/our behalf in the said petition and in application for Review and to represent me/us and to take all necessary steps on my/our behalf in the above matter. I/We agree to ratify all acts done by the aforesaid advocate, in pursuance of this authority. I/we agree.

Dated 21st day of January, 2025

ACCEPTED, CERTIFIED & IDENTIFIED

Surendra Kumar

(Surendra Kumar)
Advocate for the
Petitioner(s)/Appellant(s)/Respondent(s)

[Signature]
Petitioner(s)/Appellant(s)/Respondent(s)

MEMO OF APPEARANCE

Member Secretary
APSPCB, Nig.

To,

The Registrar
National Green Tribunal
Principal Bench, New Delhi

Sir,

Kindly enter my appearance in the above matter on behalf of the Petitioner / Appellant / Respondent.

Surendra Kumar

(Surendra Kumar)
Advocate for the
Petitioner(s)/Appellant(s)/Respondent(s)
Tel.: +919433361866

E.N. - NB535-A/1998